

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-604(PB)/2017

IN THE MATTER OF:

M/s. Impressions Services Pvt. Ltd. Applicant/Petitioner
Vs.
Tirupati Building & Offices Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.12.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Kumar Ankur, Mr. Karan Bindra,
Mr. Bipul Kedia, Advocates

For the Respondent :

ORDER

Learned counsel for the petitioner states that no cause of action is left as the petitioner has been paid its dues.

Dismissed as withdrawn.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**